

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI.

OA No. 443/94

16

New Delhi, this the 9th day of August, 1999

HON'BLE MR. JUSTICE V.RAJAGOPALA REDDY, VICE CHAIRMAN(J)
HON'BLE MR. R.K. AHOOJA, MEMBER (A)

In the matter of:

1. Sh. Sunil Kumar,
S/o Late Sh. Kedar Nath Bhasin,
R/o 225, Pocket 4, Sector 2, Rohini,
Delhi-85.
2. Sh. Dharam Singh,
S/o Late Sh. Hardas,
R/o C/o Sh. Gopal,
74/1, Jawala Nagar, Shahdara,
Delhi-32. Applicants
(None)

Vs.

Union of India
through the Secretary to the Government of India,
Ministry of Finance,
Department of Expenditure,
North Block,
New Delhi-110001. Respondents
(By Advocate: Sh. N.S.Mehta)

O R D E R (ORAL)

By REDDY. J.

On the previous occasion by order dated 30.7.99
the case was adjourned at the request of the applicant.
It was also made clear that no further adjournment would be
granted. But even today neither the applicant nor their
counsel is present even on the second call. The OA is,
therefore, dismissed for default.

R.K. Ahooja
(R.K. AHOOJA)
Member (A)

'sd'

V.R.R.
(V.RAJAGOPALA REDDY)
Vice Chairman (J)